

Allocation of rice to Andhra Pradesh under TPDS

3080. SHRI M.V. MYSURA REDDY:

SHRI NANDAMURI HARIKRISHNA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total quantity of rice allocated and lifted to the State of Andhra Pradesh under TPDS in the last five years, yearwise;

(b) whether it is a fact that last year the allocation of rice to the State has been reduced by 5,37,060 MT;

(c) if so, the reasons therefor;

(d) whether any request has been made by the Government of Andhra Pradesh for restoration of the quantity of rice; and

(e) if so, what action Government has taken on this request?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) The allocation of foodgrains including rice under Targeted Public Distribution System (TPDS) is made to all States/UTs for Below Poverty Line (BPL) and Antyodaya Anna Yojana (AAY) families on the basis of 1993-94 poverty estimates of the Planning Commission projected on the population estimates of Registrar General of India as on 1.3.2000 or the number of families actually identified and ration cards issued to them by State/UT Government, *whichever is less*. While allocations of foodgrains for BPL and AAY categories are made @ 35 kg. per family per month for all 40.63 lakh families accepted as eligible in Andhra Pradesh, the allocations for Above Poverty Line (APL) category are made to all States/UTs including Andhra Pradesh depending upon the availability of stock of foodgrains in the Central Pool and past offtake. Year-wise details of quantities of rice allocated to Andhra Pradesh and offtake by the State Government during the last 5 year are as follows:—

(In lakh tons)

Year	Allocation			Offtake		
	BPL+AAY	APL	Total	BPL+AAY	APL	Total
2004-05	17.06	21.13	38.19	17.16	11.04	28.20
2005-06	17.06	21.13	38.19	17.10	14.57	31.67
2006-07	17.06	21.13	38.19	17.11	14.42	31.53
2007-08	17.06	21.13	38.19	18.03	17.93	35.96
2008-09	17.06	18.36	35.42	16.80	18.20	35.00

Based on assessment of procurement of rice during KMS — 2007-08, which was lower than overall demands from States for 2008-09, allocations of APL rice for 2008-09 to all States

including Andhra Pradesh were made on the basis of past offtake. In view of this allocation of APL rice Andhra Pradesh for 2008-09 has been lower than that of 2007-08.

(d) and (e) The State Government has requested for restoration of APL rice allocation at the level of 2007-08. Since, the policy of rationalisation of APL rice allocation based on past offtake is uniformly applicable for all States, the request could not be agreed to. However in view of higher procurement of rice in the State during KMS 2007-08 and higher procurement during KMS-2008-09 assured by the State Government, the Government has made additional allocation of 2.60 lakh tons of APL rice during 2008-09 and 2.00 lakh tons of APL rice during the current year (upto August, 2009) as part of incentive for procurement of rice higher than the target fixed for the State. This incentive based additional allocation of 40,000 tons of APL rice would be continued for September, 2009.

Complaints in consumer courts

3081. DR. GYAN PRAKASH PILANIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of complaints received by the consumer courts in the country/ Rajasthan, during the last three years, and their disposal;

(b) the total number of accumulated cases pending disposal at the end of 2008;

(c) whether disposal work is satisfactory or pendency is increasing year by year; and

(d) the steps taken to expedite disposal of complaints?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The details of complaints received and disposed off by the Consumer Fora in the whole country (including Rajasthan) during the last three years, as informed by National Consumer Disputes Redressal Commission (NCDRC), are given in Statement-I and II (See below).

(b) The total number of accumulated cases pending disposal at the end of 2008; as informed by NCDRC, is as follows:—

Year	National Commission	State Commissions	District Fora	Total
End of 2008	9617	112040	235279	356936

(c) The disposal of cases by the Consumer Fora is satisfactory, keeping in view the various problems being faced by them viz. vacancies of President/Members of Consumer Fora, shortage of supporting staff, inadequate infrastructure and funds, etc. The pendency of cases is increasing due to heavy institution of cases.